

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.12237/2020

(Narayan Ajnare s/o Darbar Ajnare

Versus

The State of Madhya Pradesh)

Indore, Dated 02.06.2020

Mr. Arpit Kumar Oswal, learned counsel for the applicant.

Mr. Chetan Jain, learned Panel Lawyer for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.340/2019 registered at Police Station Kanadiya, District Indore (MP) for offence punishable under Sections 363, 366, 376 (2) (N) and 376 (3) of the Indian Penal Code, 1860 and also under Section 5-L read with Section 6 of the Protection of Children from Sexual Offence Act, 2012.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw the bail application with liberty to renew his prayer after recording of court statement of the mother of the prosecutrix.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.12237/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge